

Ref: IRDAI/NL/CIR/MOTP/170/10/2018

9<sup>th</sup> October, 2018

## ALL GENERAL INSURERS (EXCEPT ECGC, AIC AND STAND-ALONE HEALTH INSURERS)

Re: Compulsory Personal Accident Insurance for Owner-Driver under Motor Insurance

This has reference to Circular Ref.IRDAI/NL/CIR/MOTP/158/09/2018 dated 20<sup>th</sup> September. 2018 on the subject. We have received complaints/communications from various stakeholders regarding certain aspects of implementation of Compulsory Personal Accident Insurance for owner-driver. In this regard, insurers shall ensure the following:

- 1. It has come to our notice that insurers are offering only long-term Compulsory Personal Accident (CPA) policy for new cars and new two-wheelers along with longterm TP policy. It is clarified that it is the choice of the owner-driver to opt for a oneyear CPA cover or long-term CPA cover and insurers should not compel ownerdrivers to go in for long-term package policy or long-term CPA cover. Hence, all insurers are hereby directed to ensure that they necessarily offer the choice of oneyear CPA cover to an owner-driver.
- 2. GR 36 (A) of the erstwhile India Motor Tariff (IMT) provides for compulsory cover to registered owner only where he/she holds a valid driving licence. Hence Compulsory PA cover is not applicable where a vehicle is owned by a company, a partnership firm or a similar body corporate or where the owner-driver does not hold a valid driving licence.

Please acknowledge and confirm that you are complying with the above.

(Yegnapriva Bharath)

Chief General Manager (Non-life)